

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

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ORDER

No. 234 Dated 01/06/2018

In exercise of powers vested under Chapter-XVII (Oath Commissioners) of Rule 186 of The Jammu and Kashmir High Court Rules, 1999, Hon'ble the Chief Justice has been pleased to appoint below mentioned Advocates as Oath Commissioners from Sr. No.1 to 8 for the period and area shown against their respective names from the date of order.

The Oath Commissioners, so appointed shall strictly comply with the conditions laid down in the Rules and maintain requisite registers and receipt books as required under Rule 190 to 195 of the said Rules.

S. No.	Name of the Applicant	Date of Birth	Enrollment No. & Date	Area of Practice	Period valid upto
1	Ms. Zarina Bano D/O Asgar Ali R/O C/o P.C Palace Chanchik, near Old Taxi Stand Kargil.	25.12.1985	JK-486/2015 Dt.29.12.2015	District Court Complex Kargil /Munsiff Court Sanko Drass/Zanskar	24.12.2020
2.	Ms. Naheem Akhtar D/O Ghulam Hussain R/O Golhotta, Tehsil Mendhar, Distt. Poonch.	07.04.1984	JK-348/2015 Dt.29.09.2015	District Court Complex, Janipur, Jammu	06.04.2019
3	Ms. Neetika Bali D/O Sunit Bali R/O H.No.1/C, Sec-A Oppo. Parshotam Bhawan, Subash Nagar, Jammu.	19.10.1988	JK-511/2014 Dt.15.12.2014	PDSJ, Jammu	14.12.2019
4	Mr. Sheikh Muneeb S/O Ghulam Mohi Ud Din Sheikh R/O Girdnwah, Nowshera, tehsil Boniya, Distt. Baramulla	21.11.1987	JK-108/2017 Dt.03.02.2017	Munsiff Court Boniya, Baramulla	Two Years
5	Mr. Asgar Ali S/O Habibullah R/O Yourbaltak, Kargil (District Court Complex Kargil Chamber No.7.)	13.04.1989	JK-178/2014 Dt.15.05.2014	District Court Kargil	14.05.2019
6	Mr. Nikash Sharma S/O Rajinder Kumar Sharma R/O H.No.10, Sec-8, Lower Roop Nagar, E.W.S Colony, Jammu	13.10.1988	JK-334/2015 Dt.20.09.2015	Jammu	Two Years

7	Mr. Rahul Tahkyal S/O Jaswant Kumar R/O H.No.113, Janaki Vihar, Old Janipur, Jammu	06.08.1986	JK-10/2015 Dt.20.02.2015	PDSJ, Jammu	19.02.2020
8	Mr. Dimple Kumar S/O Joginder Kumar R/O Village Bagga Janna, tehsil R.S. Pura, Distt. Jammu	26.09.1991	JK-364/2015 CDt.29.09.2015	PDSJ, Jammu	Two Years

- The Oath Commissioners shall hold office only upto the period of validity under Rule 187 of the Jammu and Kashmir High Court Rules, 1999.
- Non-compliance of any of the Rules, Notifications or directions issued shall result in the termination of the appointment of defaulting Oath Commissioner without any notice to him /her under Rule 189 of the rules.

By order

(Mohammad Yasin Beigh)
Joint Registrar (Adm)
01/6 116 01-06-2018

No. 8871-98/18 Dated 01/06/2018

Copy forwarded to the:-

- 1-2. Registrar Judicial, High Court of J&K, Jammu /Srinagar.
- 3-5. Principal District & Sessions Judge, Kargil/Jammu/Baramulla.
- 6-7. President J&K High Court Bar Association, Jammu / Srinagar.
- 8-10. District President Bar Association, _____
.....for information
11. Manager Govt. Press, Srinagar for publication in the next issue of Govt. Gazette.
12. In-charge N.I.C. High Court of Srinagar for uploading on the official Website of J&K High Court .
13. Mr./Ms. _____, Advocate,
.....for information.

Joint Registrar (Adm)
01/6 116 01-06-2018